

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject:- Modification to the High Court Order No. 1681 of 2022/RG dated 12.12.2022.

ORDER

No: 14 of 2023/RG

Dated: 02.01.2023

In partial modification to the High Court order No. 1681 of 2022/RG dated 12.12.2022, Hon'ble the Chief Justice (A) has been pleased to reconstitute the Building and Infrastructure Committee for Subordinate Courts in UTs of Jammu & Kashmir and Ladakh, as under:

BUILDING AND INFRASTRUCTURE COMMITTEE FOR SUBORDINATE COURTS IN UTs OF JAMMU & KASHMIR AND LADAKH.	<u>For Kashmir :</u>
i) All matters pertaining to infrastructure in the District Courts of UTs of J&K and Ladakh including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers.	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani
ii) Maintenance and allotment/change of residential accommodation of Judicial Officers.	<u>For Jammu:</u> Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Wasim Sadiq Nargal
iii) Monitoring of infrastructure in District Courts in UTs of J&K and Ladakh in terms of resolution passed in Chief Justices' Conference 2016.	<u>For Ladakh :</u> Hon'ble Mr. Justice Tashi Rabstan Hon'ble Ms. Justice Sindhu Sharma
<i>Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&K, Advisor to the Hon'ble LG of UT of Ladakh and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i>	The Committee shall also monitor the ongoing construction work of Guest-House at Leh.
	<u>Note:</u> Concerned Principal District and Sessions Judge may be invited for discussion on Video Conference, if necessary.

By Order

(Sanjeev Gupta)
Registrar General

Dated: 02.01.2023

No: 111-35/RG/IGS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu for kind information of His Lordship.
2. Secretary to Hon'ble Mr./Ms Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Registrar Inspection, High Court of J&K and Ladakh, Jammu
5. Director, J&K State Judicial Academy, Jammu
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Registrar Computer (IT), High Court of J&K and Ladakh, Jammu
..... for information.
8. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K and Ladakh.
9. Director Finance High Court of J&K and Ladakh, Jammu.
10. In-Charge Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
11. All Concerned Sections.
12. Order file.

Registrar General